

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2265  
ANSWERED ON MONDAY, AUGUST 5, 2024/ 14 SHRAVAN, 1946 (SAKA)**

**NGOS INVOLVED IN CSR PROJECTS**

**QUESTION**

**2265. Shri Naba Charan Majhi:  
Shri Lumba Ram:  
Shri Tejasvi Surya:  
Smt. Smita Uday Wagh:  
Shri Manoj Tiwari:  
Shri Ravindra Shukla Alias Ravi Kishan:  
Shri Dilip Saikia:  
Shri Murari Lal Meena:  
Smt. Aparajita Sarangi:  
Shri Bidyut Baran Mahato:  
Shri Dharambir Singh:  
Shri Gopal Jee Thakur:**

**Will the Minister of CORPORATE AFFAIRS be pleased to state:**

- (a) the number of Non-Governmental Organizations (NGOs) including the organization working in the social sectors like environment, skill development, water and sanitation through Corporate Social Responsibility (CSR) across the country especially in Maharashtra, State-wise;**
- (b) the details of the funds sanctioned/allocated/utilized by the said organizations/NGOs during the last five years, State/UT-wise including Odisha, and**
- (c) the names of the Non-Governmental Organization (NGO) along with the work done by them utilizing the Corporate Social Responsibility (CSR) funds during the last five years, State/UT-wise including Dausa Parliamentary Constituency?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**[SHRI HARSH MALHOTRA]**

**(a): The legal framework for Corporate Social Responsibility (CSR) has been provided under Section 135 of the Companies Act, 2013 ('Act'), Schedule VII of the Act and Companies (CSR Policy) Rules, 2014. In the CSR Legal framework, 'Non-Governmental Organizations (NGOs)' have not been defined, however, Section 135 of the Act read with Rule 4(1) of the Companies (CSR Policy) Rules, 2014 prescribes that the Board of the company is empowered to undertake its CSR activities either by itself or through-**

- i. a company established under section 8 of the Act, or a registered public trust or a registered Society, exempted under sub-clause (iv), (v), (vi) or (via)**

**Contd...2/-**

of clause (23C) of Section 10 or registered under Section 12A and approved under 80G of the Income Tax Act, 1961 (43 of 1961) which is –

- established by the company, either singly or along with any other company; or
  - having an established track record of at least three years in undertaking similar activities
- ii. A company established under Section 8 of the Act or a registered trust or a registered Society, established by the Central Government or State Government; or
- iii. Any entity established under an Act of Parliament or a State Legislature

The companies (CSR Policy) Rules, 2014 was amended on 22<sup>nd</sup> January, 2021 and registration of above implementing agencies with the Central Government has been made mandatory with effect from 1<sup>st</sup> April, 2021. As on date total number of 76245 implementing agencies have registered with MCA21 registry. State/UT-wise data of the implementing agencies is not maintained.

(b) & (c) : The CSR is disclosure based and CSR mandated companies are required to file details of CSR activities annually in the MCA21 registry. All data related to CSR filed by companies in MCA21 registry including company-wise, state-wise, district-wise and development sector-wise is available on public domain at [www.csr.gov.in](http://www.csr.gov.in).

Further, the Ministry does not maintain the Parliamentary Constituency-wise data of CSR spent. On the basis of filings made by companies in the MCA21 registry, State/UT-wise details of the CSR spent by all the companies and CSR spent in Dausa district during last five years are attached as Annexure-I and Annexure-II respectively.

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**ANNEXURE REFERED TO IN REPLY OF LOK SABHA UNSTARRED QUESTION NO. 2265 FOR 05.08.2024**

<b>State-wise CSR Expenditure from FY 2018-19 to 2022-23 (Amount In Cr.)</b>						
<b>S. No</b>	<b>State/UT</b>	<b>CSR Expenditure FY 2018-19</b>	<b>CSR Expenditure FY 2019-20</b>	<b>CSR Expenditure FY 2020-21</b>	<b>CSR Expenditure FY 2021-22</b>	<b>CSR Expenditure FY 2022-23</b>
1	Andaman And Nicobar	0.82	1.29	2.86	9.71	2.53
2	Andhra Pradesh	665.97	710.23	719.81	656.79	954.65
3	Arunachal Pradesh	24.56	18.02	10.58	119.42	13.35
4	Assam	210.00	285.00	180.23	406.17	470.25
5	Bihar	137.95	110.48	89.89	165.97	235.37
6	Chandigarh	11.46	15.58	13.40	50.88	18.63
7	Chhattisgarh	149.35	269.68	325.63	305.29	596.11
8	Dadra And Nagar Haveli	13.48	18.34	21.98	14.11	13.71
9	Daman And Diu	6.25	9.53	5.25	4.13	9.40
10	Delhi	750.85	830.00	724.59	1,196.34	1,483.91
11	Goa	46.77	43.91	41.92	45.43	58.16
12	Gujarat	1,082.18	984.37	1,461.60	1,604.26	2,008.42
13	Haryana	378.11	537.91	550.86	683.95	701.07
14	Himachal Pradesh	78.79	78.78	106.31	140.22	138.63
15	Jammu and Kashmir	36.44	25.27	35.56	50.68	71.22
16	Jharkhand	109.80	155.21	226.54	193.33	388.35
17	Karnataka	1,257.69	1,448.16	1,277.81	1,839.73	1,985.82
18	Kerala	354.78	298.56	290.67	239.73	351.60
19	Lakshadweep	0.39	-	0.01	0.45	0.02
20	Leh & Ladakh	-	-	-	14.84	11.72
21	Madhya Pradesh	243.55	220.46	375.51	427.68	656.42
22	Maharashtra	3,147.72	3,353.24	3,464.81	5,380.41	5,497.32
23	Manipur	7.81	14.21	10.39	15.62	53.45
24	Meghalaya	16.54	17.65	17.63	19.63	21.73
25	Mizoram	0.11	0.25	0.97	6.94	10.99
26	Nagaland	2.12	5.10	3.57	12.46	13.57
27	Odisha	697.91	717.39	578.16	670.32	987.70
28	PAN India*	6,443.53	9,385.66	7,805.03	5,525.16	6,060.98
29	Puducherry	9.15	11.32	12.43	9.31	12.55
30	Punjab	166.85	189.44	158.46	184.89	247.57
31	Rajasthan	595.49	734.12	670.00	711.82	1,102.37
32	Sikkim	5.87	10.99	17.28	28.24	36.18
33	Tamil Nadu	877.08	1,072.26	1,174.07	1,432.06	1,562.48
34	Telangana	428.06	445.80	627.71	685.87	1,007.54
35	Tripura	23.06	9.40	9.29	15.91	19.26
36	Uttar Pradesh	521.32	577.98	907.32	1,339.18	1,152.57
37	Uttarakhand	172.31	124.70	160.58	228.08	301.11
38	West Bengal	382.23	423.85	471.48	567.21	762.29
39	NEC/Not Mentioned *	4.44	20.97	169.47	0.52	20.12
40	PAN India (Other Centralized Funds)	1,156.86	1,790.69	3,491.30	1,613.57	948.81
	<b>Total</b>	<b>20,217.65</b>	<b>24,965.82</b>	<b>26,210.95</b>	<b>26,616.30</b>	<b>29,987.92</b>

(Data upto 31.03.2024) (Source: Corporate Data Management Cell)

\* Not Elsewhere Covered (NEC)

\* Companies either did not specify the names of States or indicated more than one State where projects were undertaken.

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**ANNEXURE REFERED TO IN REPLY OF LOK SABHA UNSTARRED QUESTION NO. 2265 FOR 05.08.2024**

<b>CSR Spent in Dausa district from FY 2018-19 to 2022-23 (Amount In Cr.)</b>		
<b>S. NO.</b>	<b>Financial Year</b>	<b>Amount (in Cr.)</b>
<b>1</b>	<b>2018-19</b>	<b>0.49</b>
<b>2</b>	<b>2019-20</b>	<b>2.27</b>
<b>3</b>	<b>2020-21</b>	<b>3.60</b>
<b>4</b>	<b>2021-22</b>	<b>3.91</b>
<b>5</b>	<b>2022-23</b>	<b>2.60</b>
	<b>Total</b>	<b>12.87</b>

**(Data upto 31.03.2024) (Source: Corporate Data Management Cell)**

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